

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**IA 2110/2021**

**In**

**C.P. (IB)/4464(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES:      GAJENDRA INVESTMENT LTD V/s SATRA  
PROPERTY DEVELOPERS PVT LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Nausher Kohli, Ld. Counsel for the Applicant/RP present in I.A. 2110/2021. Mr. Rohit Gupta a/w Ms. Rima Desai, Ld. Counsel for the Respondent No.1 present.
2. This Application IA 2110/2021 is in relation to the preferential transactions and one of which is stated to be connected with the findings rendered by this Tribunal in IA 1272/2022 and 4944/2023 dated 04.01.2024.
3. Both the orders are in challenge before the Hon'ble NCLAT. Accordingly, the decision of NCLAT shall have bearing on the finding of this Tribunal in those two orders which in turn may have bearing on the issue in IA 2110/2021.
4. List this matter for further consideration on **16.07.2024**.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**